

(20) Dated: 9/3/2000.

The counsels for the parties are present.

The applicant's counsel files a memo praying permission to withdraw.

The O.A. is permitted to be withdrawn.

In the circumstances of the case, there will be no ~~and~~ order as to costs.

GIL


(R. G. Vaidyanatha)
V/C

B

order/Judgement despatched
to Applicant/Respondent (s)
on 16/3/2000


16/3/2000